

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER(J)  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.12.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB) No.38/7/AMR/2022	IA(IBC)/164/2022	7 of IBC	Megha Engineering & Infrastructure Ltd. Vs. Vantage Machine Tools Private Limited

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

The Counsel for the Financial Creditor and Corporate Debtor present. The Learned Counsel for the Corporate Debtor submits that the Corporate Debtor, herein has been admitted into CIRP vide orders in CP(IB) No.51/9/AMR/2021 dated 28.11.2022 on the file of NCLT, Amaravati Bench and CIRP is on. In the light of submissions, I direct the Financial Creditor to file its claim before the IRP/RP appointed in CP(IB) No.51/9/AMR/2021 and the IRP/RP to consider the same as per the provisions of I&B Code. However, liberty is given to the Financial Creditor to approach this Adjudicating Authority in the event the Corporate Debtor and the Financial Creditor in CP(IB) No.51/9/AMR/2021 enters into settlement and withdrawn CP 51/2021 or if the order triggering CIRP against the Corporate Debtor is set aside. Accordingly, this CP is disposed of.

**IA(IBC)/164/2022**: Since, main Company Petition is disposed of, consequently this application becomes infructuous.

Sd/-  
**MEMBER JUDICIAL**